

In the National Company Law Tribunal, Jaipur

Item No. 127

CP No. 13/213-221/JPR/2018

UNDER SECTION 213(b) and 216, 221 OF COMPANIES ACT, 2013

In the matter of:

M/s Krishna Sales Corporation & Ors.Applicant/Petitioners

VS.

M/s The Rajasthan Industrial Gases Ltd. & Anr.Respondent

Order delivered on 04.04.2019

CORAM

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

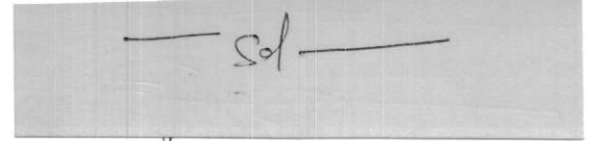
For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : Akanksha Noval, Adv.

ORDER

Learned counsel for the respondents states that in compliance of the order dated 24.01.2019. Reply has been filed along with the payment of cost of Rs. 10,000/- with the Prime Minister National Relief Fund and proof is also annexed along with the reply. Let the rejoinder be filed within 3 weeks with a copy in advance to the other side. Learned counsel for the petitioner prays for the interim relief under Section 221 of the Companies Act. At this stage no urgency can be considered when the original petition was filed in August, 2018. Learned counsel for the petitioner states that the interim was prayed on previous occasions when

when it was deferred for RoC reply. The ROC reply has come on record none is appearing on behalf of ROC. The matter is deferred for further hearing on 02.05.2019.



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)